

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 481 of 2020

IN THE MATTER OF:

Albanna Engineering LLC

...Appellant

Versus

Sanghvi Movers Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. John Mathew, Sr. Advocate.

**For Respondents: Mr. Shikhil Suri, Sr. Advocate for R-1 to 4.
Mr. Rajesh Kumar, Sr. Advocate for R-6 & 7.
Mr. Arpit Gupta, Advocate for R-9.**

O R D E R

(Through Virtual Mode)

13.07.2020: Mr. Shikhil Suri, learned counsel for Respondent No. 1 to 4 made statement at the Bar adopting reply affidavit filed by Respondent no. 1 for Respondent Nos. 2, 3, & 4 as well. Notices have been served upon Respondent Nos. 6, 7, 8, 9 & 10. Notice as against Respondent No. 5 has returned undelivered. Learned counsel for the Appellant submits that Respondent No. 5 is a subsidiary of the Appellant and the Appellant undertakes to take steps for service of notice upon Respondent No.5.

Let fresh notice be issued on Respondent No. 5 with steps to be taken by the Appellant.

Shri Rajesh Kumar, Sr. Advocate appears on behalf of Respondent Nos. 6 & 7. Mr. Arpit Gupta, Advocate appears on behalf of Respondent No. 9. Appearance of Respondent No. 10 is awaited.

Appearing Respondents may file their reply affidavits alongwith vakalatnama within two weeks. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Mr. Arpit Gupta, Advocate representing Respondent No. 9 (ICICI Bank) submits that the Performance Bank Guarantees have been duly renewed for three months in terms of order dated 19th May, 2020.

Let the pleadings be completed and the appeal be processed for hearing on **7th August, 2020 at 12:00 Noon.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc